

(2022) 08 P&H CK 0029

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 7505 Of 2022 (O& M)

Abdul And Another

APPELLANT

Vs

State Of Haryana And Others

RESPONDENT

Date of Decision : 05-08-2022

Acts Referred:

Protection Of Children From Sexual Offences Act, 2012 — Section 8
Indian Penal Code, 1860 — Section 148, 149, 323, 363, 366, 506

Citation : (2022) 08 P&H CK 0029

Hon'ble Judges : Gurvinder Singh Gill, J

Bench : Single Bench

Advocate : Kusum Raj, Krishan K. Chahal

Judgement

Gurvinder Singh Gill, J

1. Petitioner No.1-Abdul aged 24 years, who is stated to be unmarried, and petitioner No.2-Farjana aged 24 years, who is already married to respondent No.4-Aashim, both of whom are in a 'live-in' relationship, have approached this Court seeking issuance of a direction to official respondents to protect their lives and liberty as they apprehend threat to the same at the hands of respondents No.4 to 6, who do not approve of their 'live-in' relationship.

2. Having heard the learned counsel for the petitioners and without commenting anything as regards the veracity of the averments made in the petition and also as regards the sanctity of alleged relationship of the petitioners, the petition is disposed of with a direction to respondent No.2-Superintendent of Police, District Sonapat, Haryana to look into the matter and to dispose off the representation dated 31.7.2022 (Annexure P-3) in accordance with law. In case, it is found that there is a genuine threat to the lives and liberty of the petitioners, then necessary steps warranted under law be taken thereupon at the earliest so as to ensure that no harm is caused to the petitioners.

3. At this stage, Mr. M.D. Khan, Advocate has put in appearance on behalf of

respondents No.4 to 6 and has filed Vakalatnama, which is taken on record. Learned counsel representing respondents No.4 to 6 has stated at the bar that petitioner No.1-Abdul is a habitual offender, who already stands involved in FIR No. 224, dated 20.4.2022, Police Station Gannaur, District Sonipat, under Section 8 of POCSO Act and Sections 148, 149, 323, 506 of Indian Penal Code and in FIR No.453, dated 31.7.2022, Police Station Gannaur, District Sonipat, under Sections 363 and 366 of Indian Penal Code, which infact pertains to the present occurrence.

4. It is, however, clarified that the aforesaid order shall not be taken to be any expression as regards the alleged relationship of the petitioners and shall not confer any immunity upon the petitioners in respect of the aforesaid FIRs or in respect of any other offence, which they may have committed.

5. A copy of this order alongwith copy of the representation dated 31.7.2022 (Annexure P-3) be sent to respondent No.2-Superintendent of Police, District Sonipat, Haryana so as to enable him to do the needful expeditiously.